

ITEM NO.101

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5110-5120/2013

(Arising out of impugned final judgment and order dated 01-03-2013 in DR No. 10/2010 01-03-2013 in CRLA No. 1028/2010 01-03-2013 in CRLA No. 1144/2010 01-03-2013 in CRLA No. 1058/2010 01-03-2013 in CRLA No. 1061/2010 01-03-2013 in CRLA No. 1068/2010 01-03-2013 in CRLA No. 1072/2010 01-03-2013 in CRLA No. 1092/2010 01-03-2013 in CRLA No. 1094/2010 01-03-2013 in CRLA No. 1120/2010 01-03-2013 in CRLA No. 1135/2010 passed by the High Court Of Judicature At Patna)

THE STATE OF BIHAR

Petitioner(s)

VERSUS

CHANDRA BHUSHAN SINGH AND ORS. ETC.

Respondent(s)

WITH

SLP(CrI) No. 6783-6793/2013 (II-A)

Date : 06-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For parties:

Mr. Satya Mitra, AOR
Mr. Colin Gonsalves, Sr. Adv.
Ms. Kawalpreet Kaur, Adv.
Mr. Ali Zayedi, Adv.

Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.
Mr. Mohit Prasad, Adv.

Ms. Ranjana Prakash, Sr. Adv.
Mr. Anuj Prakash, Adv.
Mr. Chandra Prakash, AOR
Mr. Vivek Singh, Adv.
Mr. C.P. Rajwar, Adv.

Ms. Somi Sharma, Adv.
Mr. Binay Kumar, Adv.
Mr. Ramesh Kumar, Adv.
Mr. Lav Kumar Agarwal, Adv.

Mr. Shantanu Sagar, AOR
Mr. Prabhat Ranjan Raj, Adv.
Mr. Sidharth Sarthi, Adv.
Mr. Anil Kumar, Adv.
Mr. Gunjesh Ranjan, Adv.
Mr. Vaibhav Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petitions are, accordingly, dismissed.
2. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)